
**MINISTRY OF URBAN DEVELOPMENT DIRECTORATE OF
ESTATES, ESTATE MANAGER GROUP 'B' POST RECRUITMENT
RULES, 1999**

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**MINISTRY OF URBAN DEVELOPMENT DIRECTORATE OF
ESTATES, ESTATE MANAGER GROUP 'B' POST RECRUITMENT
RULES, 1999**

¹ Received the assent of the President New Delhi, the 16th November, 1999 on G.S.R. 389, and published in the Gazette of India, No. 48, Part II, Sub-section (i) of Section 3, dated November 27, 1999-MINISTRY OF URBANDEVELOPMENT. G.S.R. 389.--In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Directorate of Estates (Estate Manager, Calcutta) Recruitment Rules, 1969, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Estate Manager in the Ministry of Urban Development, Directorate of Estates, namely:-

1. Short title and commencement :-

(1) These rules may be called the Ministry of Urban Development Directorate of Estates, Estate Manager Group 'B' Post Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, classification and scale of pay :-

The number of post, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications etc :-

The method or recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns 5 to 14 of the said Schedule.

4. Disqualifications :-

No person-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules in respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, ex- servicemen and other special categories of persons in accordance with the orders issued by the Central Government from lime to time in this regard.

SCHEDULE 1

SCHEDULE

Name of post	Number of post	Classification	Scale of pay	Whether selection-
				cum-seniority or
				selection by merit

1	2	3	4	5
Estate Manager	2* (1999)	General Central	Rs. 750025012050	Selection-cum-
		Service Group-B		seniority
		Gazetted non-		
		Ministerial		
*Subject to variation dependent on workload.				